Central Secretariat Manual of e-Office Procedure

2662. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

- (a) whether the Ministry had issued the Central Secretariat Manual of e-Office Procedure (CSMeOP) in February, 2012;
- (b) if so, whether the CSMeOP, in accordance with the RTI Act, requires every Ministry and Department to upload on its website, the gist of all important decisions contained in an e-file before recording it;
- (c) the details of mechanism put in place for ensuring compliance with this requirement;
- (d) the names of Ministries and Departments which are complying with this requirement; and
 - (e) whether the CSMeOP is being revised and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes Sir.

- (b) Central Secretariat Manual of e-Office Procedure (CSMeOP) lays down broad procedure for process management in the Central Secretariat. CSMeOP has a provision for carrying out compliance of the provisions of RTI Act before recording of the e-files. All Ministries/Departments/Offices are expected to upload the gist of important decisions on the website in compliance with the provisions of RTI Act.
- (c) and (d) The procedure contained in CSMeOP are broad guidelines based on which each Ministry/Department issues its own Departmental instructions. DARPG does not centrally maintain any data/information regarding following of provisions of CSMeOP by the Ministries/Departments.
 - (e) The revision of CSMeOP is being examined.

Reversion to old pension scheme after High Court order

2663. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 268 given in the Rajya Sabha on the 19th July, 2018 and state:

(a) the reasons why Government is implementing the orders of High Court of Delhi in specific cases and not framing general guideline to revert those who had Written Answers to

been selected/whose examinations were conducted before 01/01/2004 to old pension scheme;

- (b) whether Government is aware that other officials may also move court on same ground and it would lead to undue litigation and wastage of public money; and
- (c) if so, the remedial measures Government proposes on the line of judgement of High Court of Delhi to avoid further litigations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) In accordance with the scheme for National Pension System (NPS), as notified vide Ministry of Finance (Department of Economic Affairs)'s Notification No. 5/7/2003-ECB and PR dated 22.12.2003, the System is mandatory for all new recruits to the Central Government service (except armed forces) from 01.01.2004. Accordingly, as per Rule 2 of the Central Civil Services (Pension) Rules, 1972, as amended on 30.12.2003, these rules are applicable to Government servants appointed to civil posts on or before 31.12.2003. The year in which the examination was conducted or the selection was made is not relevant for deciding the applicability of the Central Civil Services (Pension) Rules, 1972.

In the case referred to in the reply to the Unstarred Question No. 268 for 19.07.2018, Hon'ble High Court of Delhi directed to cover the petitioners under the Central Civil Service (Pension) Rules, 1972 on the grounds of administrative delay on the part of Border Security Force in making appointments. The order of Hon'ble High Court of Delhi was implemented by the Ministry of Home Affairs/ Border Security Force in view of the peculiar circumstances of the case and the administrative delay in making appointments in that case. The decision taken in the aforesaid case is, therefore, not relevant for deciding applicability of Central Civil Service (Pension) Rules in other cases where the examination was conducted or the selection was made before 01.01.2004.

Recognition for skill development services

2664. DR. V. MAITREYAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government has received any suggestions/requests from the Ministry of Skill Development and Entrepreneurship and other Ministries to regularize the services of personnel working under them exclusively on the lines of UPSC's allied cadres;